

# Government of India Ministry of Commerce and Industry Department of Commerce

# DIRECTORATE GENERAL OF FOREIGN TRADE (DES - V SECTION)

#### MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Jul/202223/5

# Please Note

I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in

**DATED:** 24/08/2022

- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Jul/202223/5 dated 24/08/2022 of Norms Committee - V for the year 2022-23 was held on 24/08/2022 under the Chairmanship of Sh. Jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department2
1	Manoj Kumar Meena, Deputy Director	Directorate General of Foreign Trade, Delhi
2	Kuldeep Singh, Asst. Director-1	O/o DC(MSME)
3	Ram Asrey Lal, Technical Authority	Technical Consultant,DGFT
4	Nand Lal, Technical Authority	Technical Consultant,DGFT
5	Shaish Kumar , Technical Authority	Technical Consultant,DGFT

## Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Jul/202223/5
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Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00001921AM23
RA File Number	NA
Licence No and Date	NA

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 07.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
Ladies Divided Skirt	3235	92% Polyester 8% Elastane Dyed Woven	0.89
(Style No. AK0178)	Nos.	Fabric GSM 135+/-10%	Sq. Mtr/Pc
Made of 92% Polyester 8% Elastane Dyec Woven Fabric GSM 135+/-10%	d		
Ladies Divided Skirt	1110	92% Polyester 8%	
(Style No. AK0178)	Nos.	Elastane Printed Woven Fabric GSM 135+/-10%	0.89
Made of 92% Polyester 8% Elastane Printed Woven Fabric GSM 135+/-10%			Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	2 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	CHELSEA MILLS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002272AM23

RA File Number	NA
Licence No and Date	NA

M/s. CHELSEA MILLS LLP vide their application dated 26.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty.	Details of import item	Qty. Recommended
EP NO - 295 C  76 PCT COTTON 24 PCT LYOCELL/REFIBRA WVN DENIM WOMENS SMOKED FULL LENGTH DRESS (BIG & TALL) STYLE NO - 508753 (GSM:203+/-10 PCT)	2982 Nos.	76 PCT COTTON 24 PCT LYOCELL/REFIBRA WVN DENIM FABRIC (+/-3 PCT) GSM:203+/-10 PCT	14253.960 Sq. Mtr
EP NO - 296 C 100 PCT ORGANIC COTTON WVN DENIM WOMENS VESTS STYLE NO - 580228 (GSM:356+/-10 PCT)	1335 Nos.	100 PCT ORGANIC COTTON WVN DENIM FABRIC GSM:356+/-10 PCT	2643.3 Sq. Mtr
EP NO - 297 C  100 PCT COTTON WVN CHAMBRAY INFANTS & GIRLS DRESSES STYLE NO - 100045638 (GSM:143+/-10 PCT)	2500 Nos.	100 PCT COTTON WVN CHAMBRAY FABRIC GSM:143+/-10 PCT	4450 Sq. Mtr
EP NO - 298 C  100 PCT COTTON WVN CHAMBRAY INFANTS & GIRLS TOP STYLE NO - 100045642 (GSM:143+/-10 PCT)	4200 Nos.	100 PCT COTTON WVN CHAMBRAY FABRIC GSM:143+/-10 PCT	4704 Sq. Mtr
EP NO - 299 C  100 PCT COTTON WVN CHAMBRAY INFANTS & GIRLS SHORTS STYLE NO - 100045655	4800 Nos.	100 PCT COTTON WVN CHAMBRAY FABRIC GSM:143+/-10 PCT	4704 Sq. Mtr

(GSM:143+/-10 PCT)			
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	3 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002692AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS LIMITED vide their application dated 19.08.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
LINEN OUTERWEAR TRENCH (WOMEN)	10,000 Nos.	100% LINEN DOBBY	5.555 Sq. Mtr/Pc
STYLE No :604169,		SOLID WOVEN FABRIC	
MADE UP OF		WIDTH 60 INCHES +/- 5%	
100% LINEN			
FABRIC GSM 200+/-10%		INCH GSM 200 +/- 10%	
WITH		100% VISCOSE TWILL	2.608 Sq. Mtr/Pc
LINING		WOVEN LINING FABRIC,	2.000 24. 1/14/20

WIDTH 55 INCHES +/-

5%, GSM 77 +/- 10%

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	4 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00001922AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 07.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

<b>Details of Export List</b>	Qty	import item	<b>Qty Recommended</b>
Ladies Divided Skirt	9955	92% Polyester 8% Elastane	0.81
(Style No. AK/AP/AW 5453)	Nos.	Dyed Woven Fabric GSM 135+/-10%	Sq. Mtr/Pc
Made of 92% Polyester 8%			

Elastane Dyed Woven Fabric GSM 135+/-10%

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	5 / NC/5/MEET/Jul/202223/5	
Case Status	Case Approved	
Party Name	SHAHI EXPORTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022	
HQ File Number	HQRNORM APPLY 00002327AM23	
RA File Number	NA	
Licence No and Date	NA	

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 28.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
GIRLS DRESS	5545	100% LINEN WOVEN	2.36
(STYLE NO. 901744)	Nos.	DYED FABRIC GSM 144 +/-10%	Sq. Mtr/Pc
MADE OF 100% LINEN WOVEN DYED FABRIC GSM 144+/-10%			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	6 / NC/5/MEET/Jul/202223/5
Case Status	Case Deferred
Party Name	SILVER SPARK APPAREL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002713AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s SILVER SPARK APPAREL LIMITED vide their application dated 22.08.2022 have requested for modification in existing SION J-222 as under:

Existing SION J-222 Description:

Sl. No	Export Item	Qty.	Import item	Qty. Allowed
J222	Waist Coat made of Nylon	1 Pc.	Nylon Fabric with Polyester wadding(quilted)	1.16 sq. m.

Modification/Amendment in SION J-222

Sl. No	Export Item	Qty.		Import item	Qty. Allowed
J222	Waist Coat	1 Pc.	1	Relevant Woven Fabric	1.16 sq. m.

The committee considered the case as per agenda along-with othr relevant paper and decided that the request may be examined for amendment as above.

The case stands deferred for re-listing.

Case No.	7 / NC/5/MEET/Jul/202223/5	
Case Status	Case Approved	
Party Name	GOKALDAS EXPORTS LIMITED	
Meeting Number and Date	C/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022	
HQ File Number	HQRNORM APPLY 00002025AM23	
RA File Number	NA	
Licence No and Date	NA	

M/s. GOKALDAS EXPORTS LIMITED vide their application dated 13.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	Qty Recommended
White Out Insulated Synthetic Vest (Men)  SYTLE No. 0482  Made of 100% Polyester GSM 75+/-	80000 Nos.	100% Polyester Durable Water repellent Woven Fabric, width 57 inches +/5%  GSM 75+/-10%	1.95 Sq. Mtr/Pc
10%, with lining, Polywadding and Poly Down		100% Polyester Cire Coated Lining Fabric, width 57 inches +/5% GSM 70+/-10%	0.31 Sq. Mtr/Pc
		100% Polyester Cire Coated OHR Foil Printed Lining Fabric, width 57 inches +/5% GSM 75+/-10%	1.502 Sq. Mtr/Pc
		100% Polyester Needle Punch Wadding Width 60 inches +/-5% GSM 80+/-10%	0.057 Sq. Mtr/Pc

100% Polyester Synthetic Down (Polywadding)

Kg/Pc

0.15

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	8 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	MODELAMA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002526AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. MODELAMA EXPORTS PRIVATE LIMITED vide their application dated 08.08.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	Qty Recommended
Ladies Poncho with Hood	810	80% Cotton 20% Nylon Yarn of	3.82
Style No OO231D04	Nos.	Different Color Woven Fabric GSM 95(+/-10%) Fiber	Sq. Mtr/Pc
Made of 80% Cotton 20% Nylon Yarn of Different Color Woven Fabric GSM 95(+/-10%) Fiber		Composition +/-3%	

Composition +/-3%

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	9 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002034AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 14.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	Qty Recommended
Ladies Divided Skirt	1365.000	92% Polyester 8% Elastane Dyed	0.89
(Style No. AK0178)	Nos.	Woven Fabric GSM 135+/-10%	Sq. Mtr/Pc
Made of 92% Polyester 8% Elastane Dyed Woven Fabric GSM 135+/- 10%			
Ladies Divided Skirt	667.000	92% Polyester 8% Elastane	0.89
(Style No. AK0178)	Nos.	Printed Woven Fabric GSM 135+/-10%	Sq. Mtr/Pc

Made of 92% Polyester 8% Elastane Printed Woven Fabric GSM 135+/-10%

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	10 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002544AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 09.08.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
GIRLS TOP  (STYLE NO.FAGWS00018SP23)  MADE OF 70% VISCOSE 30% LYOCELL WOVEN PRINTED FABRIC GSM 165+/-10%	8475 Nos.	70% VISCOSE 30% LYOCELL WOVEN PRINTED FABRIC GSM 165+/-10%	0.49 Sq. Mtr/Pc
GIRLS TOP	7215	70% VISCOSE 30% LYOCELL WOVEN	0.49

(STYLE NO.FAGWS00018SP23)

Nos.

YARN DYED FABRIC GSM 165 +/-10% Sq. Mtr/Pc

MADE OF 70% VISCOSE 30% LYOCELL WOVEN YARN DYED FABRIC GSM 165+/-10%

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	11 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002035AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 14.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
Ladies Divided Skirt	4070	92% Polyester 8%	0.81
(Style No. AK/AP/AW 5453)	Nos.	Elastane Dyed Woven Fabric GSM 135+/-10%	Sq. Mtr/Pc
Made of 92% Polyester 8% Elastane Dyed Woven Fabric GSM 135+/-105			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	12 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002562AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 10.08.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
Boys Trouser (Style No.543035)  Made of 88% Cotton 11%	27095 Nos.	88% Cotton 11% Polyester 1% Spandex/Elastane Denim Woven Fabric GSM 387+/-10%	1.45 Sq. Mtr/Pc
Polyester 1% Spandex/Elastane Denim Woven Fabric GSM 387+/- 10%			
Boys Trouser	14795	88% Cotton 11% Polyester 1%	1.66
(Style No.543034)	Nos.	Spandex/Elastane Denim Woven Fabric GSM 387+/-10%	Sq. Mtr/Pc
Made of 88% Cotton 11%			

Polyester 1% Spandex/Elastane Denim Woven Fabric GSM 387+/-10%

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.	13 / NC/5/MEET/Jul/202223/5
Case Status	Case Deferred
Party Name	CHELSEA MILLS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002057AM23
RA File Number	NA
Licence No and Date	NA

#### Norms Committee Decision:

M/s. CHELSEA MILLS LLP vide their application dated 15.07.2022 has requested for post fixation of norms for Special Advance Authorisation no. 0510408026 Dated 09.10.2018. The Committee considered the case as per agenda along with other relevant papers and decided to request CLA-Delhi to provide the following information to process the case:

- 1. Copy of Advance Authorisation.
- 2. Para of FTP 2015-20 under which License was issued.
- 3. Complete set of application submitted by firm at the time of License issued.

The case stands deferred for re-listing.

Case No.	14 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022

HQ File Number	HQRNORM APPLY 00002594AM23
RA File Number	NA
Licence No and Date	NA

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 11.08.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

<b>Details of Export List</b>	Qty	import item	<b>Qty Recommended</b>
Ladies Divided Skirt	15095	92% Polyester 8% Elastane	0.92
(Style No. AK/AP/AW 5453) Made of 92% Polyester 8% Elastane Dyed Woven Fabric GSM 135+/-105	Nos.	Dyed Woven Fabric GSM 135+/-10%	Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	15 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002207AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. GOKALDAS EXPORTS LIMITED vide their application dated 22.07.2022 has requested for prior

fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
SILVER RIDGE UTILITY VEST ( WOMEN ) STYLE No- 5185	25000 Nos.	100% Recycled Polyester Woven fabric, width 59 inches+/-5% GSM 114+/-10%	2.678 Sq. Mtr/Pc
MADE UP OF 100% RECYLLED POLYESTER FABRIC, GSM 114+/-10% WITH MESH LINING		100% Polyester Mesh width 60 inches+/-5% GSM 80 +/-10%	0.628 Sq. Mtr/Pc
		100% Polyester Mesh width 60 inches+/-5% GSM 70 +/-10%	0.191 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	16 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002626AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 12.08.2022 has requested for

prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	Qty Recommended
Ladies Jacket	2115	100% Nylon Dyed Woven Fabric	2.09
(Style No. WL/WR 8989)	Nos.	GSM 106	Sq. Mtr/Pc
Made of 100% Nylon Dyed Woven Fabric GSM 106+/-10% And 100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%		100% Polyester Dyed Fleece Knitted Fabric GSM 250	0.75 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	17 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	PLASTI WEAVE INDUSTRIES LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00360868AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.06.2022 followed by reminders on dated 28.06.2022 and 13.07.2022 to furnish the following:

- 1. Bifurcation in the qty of laminated and un-laminated export product.
- 2. Spec. and catalogue of import item no. 2.

- 3. Pattern and cad of export product indicating % efficiency.
- 4. Justification of 11 % wastage on pattern making, and 22% wastage on sewing.
- 5. Weather wastage generated is reused along with pp if not the reason for that.
- 6. Commercial value of wastage generated per kg.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	VISHWAA APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00001901AM23
RA File Number	NA
Licence No and Date	NA

#### Norms Committee Decision:

M/s. VISHWAA APPARELS vide their application dated 07.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

<b>Details of Export List</b>	Qty	import item	<b>Qty Recommended</b>
LADIES SHIRT FULL SLEEVE	1600	50% BCI COTTON 50%	3.98
STYLE NO L51ESJA39 / 112331366	Nos.	COTTON YARN DYED 18W CORDUROY WOVEN	Sq. Mtr/Pc
MADE OF 50% BCI COTTON 50% COTTON YARN DYED 18W CORDUROY WOVEN FABRIC WIDTH 58+/-5% INCHES GSM 160+/-10%		FABRIC WIDTH 58+/-5% INCHES GSM 160+/-10%	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product

description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	19 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002214AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 22.07.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Details of Export List	Qty	import item	<b>Qty Recommended</b>
GIRLS DRESS  (STYLE NO. FAGWD00056SP23)  MADE OF 97% COTTON 3%  SPANDEX WOVEN YARN  DYED FABRIC GSM 131+/-10%	6294 Nos.	97% COTTON 3% SPANDEX WOVEN YARN DYED FABRIC GSM 131+/-10%	1.73 Sq. Mtr/Pc
GIRLS JUMPSUIT  (STYLE NO. FAGWD00062SP23)  MADE OF 97% COTTON 3%  SPANDEX WOVEN YARN  DYED FABRIC GSM 131+/-10%	8286 Nos.	97% COTTON 3% SPANDEX WOVEN YARN DYED FABRIC GSM 131 +/-10%	2.26 Sq. Mtr/Pc
GIRLS TOPS  (STYLE NO. FAGWT00039SP23)  MADE OF 97% COTTON 3%	13120 Nos.	97% COTTON 3% SPANDEX WOVEN YARN DYED FABRIC GSM 131	0.80 Sq. Mtr/Pc

SPANDEX WOVEN YARN DYED FABRIC GSM 131 +/-10%		+/-10%	
GIRLS DRESS  (STYLE NO. FAGWD00057SP23)  MADE OF 99% COTTON 1%  SPANDEX WOVEN PRINTED  FABRIC GSM 122 +/-10%	6591 Nos.	99% COTTON 1% SPANDEX WOVEN PRINTED FABRIC GSM 122 +/-10%	1.65 Sq. Mtr/Pc
GIRLS TOPS  (STYLE NO. FAGWT00038SP23)  MADE OF 99% COTTON 1%  SPANDEX WOVEN PRINTED  FABRIC GSM 122+/-10%	14120 Nos.	99% COTTON 1% SPANDEX WOVEN PRINTED FABRIC GSM 122 +/-10%	0.84 Sq. Mtr/Pc
GIRLS TOPS  (STYLE NO. FAGWT00038SP23)  MADE OF 99% COTTON 1%  SPANDEX WOVEN DYED  FABRIC GSM 122+/-10%	8496 Nos.	99% COTTON 1% SPANDEX WOVEN DYED FABRIC GSM 122 (+/-10%	0.84 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	20 / NC/5/MEET/Jul/202223/5
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00002627AM23
RA File Number	NA
Licence No and	NA

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<b>Date</b>		

M/s. SHAHI EXPORTS PRIVATE LIMITED vide their application dated 12.08.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

<b>Details of Export List</b>	Qty	import item	<b>Qty Recommended</b>
Mens Jacket	2122 Nos.	100% Nylon Dyed Woven	2.31
(Style No. WM/WE 4469)		Fabric GSM 106+/-10%	Sq. Mtr/Pc
Made of 100% Nylon Dyed Woven Fabric GSM 106+/-10%		100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%	0.97
And 100% Polyester Dyed Fleece Knitted Fabric GSM 250+/-10%		7 marca 7 marca (1971) 250 17 1070	Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	21 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM REVIW00289392AM22
RA File Number	052404000062 AM18
Licence No and Date	0510402543/12/05/2017

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 15.06.2022 followed by reminders on dated 30.06.2022 and 15.07.2022 to furnish

# the following:

- 1. CAD with export item serial no.
- 2. Image and measurement chart for all the export items.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	22 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00100651AM21
RA File Number	07AA04009765 AM21
Licence No and Date	0711000643/10/03/2021

#### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	23 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	ABHIKRITI IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00107443AM21
RA File Number	02AA04010931 AM21
Licence No and	0211000440/19/03/2021

Date		

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00112747AM21
RA File Number	07AA04010750 AM21
Licence No and Date	0711000761/24/03/2021

#### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 13.05.2022 followed by reminders on dated 28.05.2022 and 12.06.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	25 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	FASHION ACCESSORIES
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00182745AM22
RA File Number	05AA04077606 AM22
Licence No and Date	0511004678/13/09/2021

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. CAD.
- 2. Image with mentioning product description.
- 3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341349AM22
RA File Number	32AX04000125 AM22
Licence No and Date	3211002411/03/02/2022

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	27 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341363AM22
RA File Number	02AX04000087 AM22
Licence No and Date	0211001907/03/02/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341367AM22
RA File Number	02AX04000050 AM22
Licence No and Date	0211001834/03/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	29 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	D'VAS IMPEXIVE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341542AM22
RA File Number	05AX04000845 AM22
Licence No and Date	0511008493/03/02/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341589AM22
RA File Number	05AX04000762 AM22
Licence No and Date	0511008475/03/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.

3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	31 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	NUVOCRAFT APPARELS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341624AM22
RA File Number	07AX04000243 AM22
Licence No and Date	0711003128/03/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	32 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341152AM22
RA File Number	06AX04000058 AM22
Licence No and Date	0611001108/03/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	PANORAMA EXPORTS PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00342207AM22
RA File Number	05AX04000824 AM22
Licence No and Date	0511008564/03/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	34 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00341346AM22

RA File Number	32AX04000032 AM22
Licence No and Date	3211002415/03/02/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LUNA APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00343125AM22
RA File Number	02AX04000119 AM22
Licence No and Date	0211001922/04/02/2022

#### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	36 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected

Party Name	BUYING CONCEPTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00345731AM22
RA File Number	05AX04000641 AM22
Licence No and Date	0511008620/07/02/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	BRIGHTCHOICE OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00345777AM22
RA File Number	03AX04000924 AM22
Licence No and Date	0311011159/07/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	38 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00346013AM22
RA File Number	05AX04000858 AM22
Licence No and Date	0511008640/07/02/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	39 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00350271AM22
RA File Number	05AX04000899 AM22
Licence No and Date	0511008756/10/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.

This document has been digitally signed by MANOJ KUMAR MEENA, Deputy Director, DGFT (HQ) on 26-Aug-2022.

3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00350538AM22
RA File Number	03AX04001212 AM22
Licence No and Date	0311011316/10/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	41 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00357038AM22
RA File Number	05AX04000938 AM22
Licence No and Date	0511008982/16/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	42 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00362600AM22
RA File Number	06AX04000116 AM22
Licence No and Date	0611001152/21/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00365182AM22
RA File Number	32AX04000173 AM22
Licence No and Date	3211002568/23/02/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	44 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	MOISSANITE DESIGNS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00370586AM22
RA File Number	05AX04001119 AM22
Licence No and Date	0511010556/28/02/2022

#### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	45 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00371930AM22
RA File Number	32AX04000178 AM22
Licence No and Date	3211002609/01/03/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	46 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00372850AM22
RA File Number	05AX04001122 AM22
Licence No and Date	0511010577/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	47 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00374323AM22
RA File Number	05AX04001112 AM22
Licence No and Date	0511010655/03/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	48 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00383772AM22
RA File Number	03AX04001731 AM22
Licence No and Date	0311012657/11/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish

## the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	49 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	MRS EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00389573AM22
RA File Number	06AX04000145 AM22
Licence No and Date	0611001208/16/03/2022

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly

Case No.	50 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	WHITEFIELDS KNITS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00395177AM22
RA File Number	32AX04000213 AM22
Licence No and	3211002766/21/03/2022

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Date		

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	ORIENT FASHION EXPORTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00394735AM22
RA File Number	05AX04001293 AM22
Licence No and Date	0511011252/21/03/2022

### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	52 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00408988AM22
RA File Number	32AX04000225 AM22
Licence No and Date	3211002845/30/03/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	53 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00408988AM22
RA File Number	32AX04000225 AM22
Licence No and Date	3211002845/30/03/2022

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	54 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00409826AM22
RA File Number	05AX04001462 AM22
Licence No and Date	0511011544/31/03/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	55 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00409826AM22
RA File Number	05AX04001462 AM22
Licence No and Date	0511011544/31/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	56 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00410236AM22
RA File Number	06AX04000157 AM22
Licence No and Date	0611001255/31/03/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	57 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00410236AM22
RA File Number	06AX04000157 AM22
Licence No and Date	0611001255/31/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.

3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	58 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000022AM23
RA File Number	05AX04001549 AM22
Licence No and Date	0511011584/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	59 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000022AM23
RA File Number	05AX04001549 AM22
Licence No and Date	0511011584/01/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000026AM23
RA File Number	32AX04000226 AM22
Licence No and Date	3211002874/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	61 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
and Date	
HQ File Number	HQRNORM APPLY 00000026AM23

RA File Number	32AX04000226 AM22
Licence No and Date	3211002874/01/04/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	62 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000028AM23
RA File Number	06AX04000154 AM22
Licence No and Date	0611001258/01/04/2022

### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	63 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected

Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000028AM23
RA File Number	06AX04000154 AM22
Licence No and Date	0611001258/01/04/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	64 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000020AM23
RA File Number	05AX04001555 AM22
Licence No and Date	0511011580/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	65 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	GOODWILL APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000031AM23
RA File Number	32AX04000249 AM22
Licence No and Date	3211002882/01/04/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	66 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000020AM23
RA File Number	05AX04001555 AM22
Licence No and Date	0511011580/01/04/2022

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	67 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	GOODWILL APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000031AM23
RA File Number	32AX04000249 AM22
Licence No and Date	3211002882/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	68 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000108AM23
RA File Number	03AX04000016 AM23
Licence No and Date	0311013697/07/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish

## the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	69 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000183AM23
RA File Number	06AX04000005 AM23
Licence No and Date	0611001278/11/04/2022

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	70 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000183AM23
RA File Number	06AX04000005 AM23
Licence No and	0611001278/11/04/2022

Date		

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	71 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	WHITEFIELDS KNITS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00000184AM23
RA File Number	32AX04000008 AM23
Licence No and Date	3211002907/11/04/2022

### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	72 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	WHITEFIELDS KNITS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00000184AM23
RA File Number	32AX04000008 AM23
Licence No and Date	3211002907/11/04/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

RA may take subsequent consequential action accordingly

Case No.	73 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00001120AM23
RA File Number	07AX04000261 AM23
Licence No and Date	0711004148/01/06/2022

#### Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.

Case No.	74 / NC/5/MEET/Jul/202223/5
Case Status	Case Rejected
Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jul/ 202223/ 5 and 24/08/2022
HQ File Number	HQRNORM APPLY 00001120AM23
RA File Number	07AX04000261 AM23
Licence No and Date	0711004148/01/06/2022

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 21.06.2022 followed by reminders on dated 06.07.2022 and 21.07.2022 to furnish the following:

- 1. Copy of CAD mentioning export item serial no and style no.
- 2. Image, measurement charts mentioning export item serial no. and style no.
- 3. Requirement of export wise import items in sq. Mtr/Pc for each export items.

Firms reply is not received, therefore the Committee decided to reject the case.